

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 225/(MAH)/2017  
CA No.

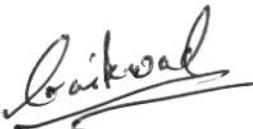
CORAM:

Present: Ms. INA MALHOTRA  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.06.2017

NAME OF THE PARTIES: K. Chimica S.R.L.  
V/s.  
Mallak Specialities Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
2	Brenda Bawnes	Advocate for petitioner	
2	Ratnul Gaikwad	Adv for RESP	

ORDER

TCP No. 225/I&BP/NCLT/MB/MAH/2017

This Petition had been initially filed under section 433(e) & 434 of the Companies Act 1956 before the Hon'ble High Court of Bombay. It has been transferred to the NCLT pursuant to the notification of the Ministry of Corporate Affairs.

Ld. Counsel for Respondent has put in appearance and submits that a suit is already pending in the City Civil Court, Dindoshi in respect of the subject matter. He prays for some time to bring the facts on record.

At his request, adjourned to 23<sup>rd</sup> June 2017.

Sd/-  
Ina Malhotra  
Member (Judicial)